

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.6995 of 2019

Based on the order of Hon'ble The Chief Justice

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. D.K. Sinha, Sr. Adv.
For the Respondent/s : Mr. Pawan Kumar, AC to AG

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

8 16-10-2020 This Court has been continuously monitoring the matter regarding filling up the posts of Sub-Inspectors and Constables in the State of Bihar.

We are informed that at this point in time there are more than 30,000 posts which are lying vacant.

We have set a calendar in our last order dated 5.2.2020 directing the State as also the Selection Agency to take steps for filling up all the vacant posts.

Shri Pawan Kumar, learned counsel for the State, states that process is on and an affidavit of compliance, also stating on record the action taken report pursuant to our last order dated 5.2.2020 shall be filed within a period of four weeks.



In view of the same, applicants do not press the present Interlocutory Applications reserving liberty to assist the Court.

Liberty is granted clarifying that it shall be open to learned counsel for the applicants to assist the Court.

All interlocutory applications being I.A. Nos. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18 and 19, all of 2020 stand disposed of.

Registry is directed to segregate the files containing all the applications which incidentally are running into four volumes.

Status report for action taken in terms of our order dated 5.2.2020 be positively filed within a period of four weeks.

List on 27.11.2020.

(Sanjay Karol, CJ)

(S. Kumar, J)

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